GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO.1513 TO BE ANSWERED ON DECEMBER 15, 2022

GREEN ARCHITECTURE

NO.1513. SHRI GYANESHWAR PATIL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) The steps taken by the Government to promote green architecture along with better technical expertise to develop green buildings in Madhya Pradesh;
- (b) whether the Government has prepared any proposal to bring green architecture, especially in the tribal area of Khandwa Parliamentary Constituency; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) to (C):Urban Planning is a state subject. As per 12th schedule of the constitution, added vide 74th Constitution Amendment Act of 1992, Urban planning and regulation of construction of buildings are the functions of Urban Local Bodies/ Urban Development Authorities subject to the transfer of the functions by the State Government. Government of India has only advisory role.

In order to promote green architecture including green buildings, this Ministry has issued following advisories/guidelines:

- (i) Chapter 10 of Model Building Bye Laws (MBBL) 2016 addresses the issue of 'Green Buildings and Sustainability Provisions'. It mentions that all buildings on plot size above 100 sq.m. should comply with green norms to reduce energy and water consumption to 50% of the consumption in conventional buildings. Also, minimum 20% of the recreational area should be left unpaved for green spaces.
- (ii) Chapter 6 of Urban and Regional Development Plans Formulation and Implementation (URDPFI) guidelines-2014 mentions about "Sustainability Guidelines". Its clause no. 6.2.1 recognizes sustainable development by effective performance in the areas of sustainable site development, water efficiency, energy efficiency, waste management and indoor environment quality.
